

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd. Applicant/petitioner
v.
Value Infrabuild India Pvt. Ltd. Respondent

SECTION: UNDER SECTION 7 OF THE IBC, 2016

Order delivered on 15.11.2021

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saurabh Kalia, Adv.
For the respondent -

ORDER

Mr. Saurabh Kalia, learned counsel for the financial creditor states that the liquidation order passed by this Tribunal is pending consideration before the Hon'ble NCLAT and therefore, seeks adjournment.

List the matter on 03.01.2022.

— Sd —

(RAMALINGAM SUDHAKAR)
PRESIDENT

— Sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)